2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

PRIVILEGE ISSUE AGAINST SHRI SHEEL BHADRA YAJEE

श्री शीलभद्र याजी (बिहार) : माननीय रमेन साहब, मै कल इस सदन मे नहीं ा। हमारी गैरहाजरी मे श्री राजनारायण जी ने उनकी पार्टी या उनके लीडर पर हजारी रिपोर्ट और वित्त विधेयक पर बोलते हुए मैने जो चार्जेज लगाए थे, जो उनकी पार्टी को साहू-सर्विस पार्टी बनाया था और उसके सबूत दिए थे, उसके बारे मे कहा । हमने कहा था कि विभियन बोस कमीशन की रिपोर्ट पर जब साहू जैन डालमिया को दरखास्त देनी थी तो सभी मेम्बरो को उन्होने एप्रोच किया थैली लेकर, रुपया लेकर, लेकिन किसी को जुर्रत और हिम्मत नही हुई । एक बेशर्म पार्टी थी हिन्दुस्तान की, वह मैदान मे आई, उसके एक सदस्य ने एक लाख रुपया लेकर और अपने दस्तखत करके दरखास्त दी । आगे-आगे क्या डील हुआ है यदि यह प्रिविलेज कमेटी मे जाता है तो मै सब प्रकार सबूत दूगा । मैने जो कहा है वह यही कि साढे सात सौ एम० पीज० मे कोई नही मिला और उनके लीडर ने दस्तखत करवा कर रुपया लिया, पार्टी की ओर से लोहिया साहब का हमने नाम लिया । वह सही है, दुरुस्त है । जितनी बात हमने कही है, उससे ज्यादा वे हमारे बारे मे कहते है, नाम ले लेकर कहते है कि सम्पूर्णानन्द जी के लड़के ने लिया, पन्त जी के लड़के ने लिया, वे बकते है । आप हमारी स्पीचो को पढ़ ले जो हमने वित्त विधेयक पर 11 अप्रैल को दी और हजारी रिपोर्ट पर दी । उस वक्त उनको होश नही आया । जो खाता है वह घबड़ाता क्यों है । मैंने जो कुछ कहा है उसके बारे में हमारे साथी राजनारायण जी ने कहा है कि वह असत्य है, झूठ है; मै कहता हूं कि वह सही है, दुरुस्त हे, मैं उसको साबित करने के लिए तैयार हूं, मैं उसको विदड्रा करने के लिए, वापस लेने के लिए तैयार नही हूं । आपने कहा यदि असत्य हो तो मै खेद प्रकट करूं । अगर असत्य हो तो मै खेद प्रकट करूं, लेकिन मै जानता हूं कि जो खबर मिली है वह रिलायेबिल सोर्स से मिली है, जब जरूरत पडेगी सबको हाजिर करूंगा और इसलिए मै समझता हू कि जो मैने चीजें कही है साहू-सर्विस पार्टी के सम्बन्ध मे वे दुरुस्त है, मैं उन्हे विदड्रा करने के लिए तैयार नही हू ।

MR CHAIRMAN: We are not concerned here with parties and we have had enough of discussion on this matter. There were allegations and counter-allegations, replies and counter-replies and therefore it is enough. I advise Members not to make allegations and counter-allegations hereafter

श्री राजनारायण (उत्तर प्रदेश) : इस तरह मे आप नही कह सकते ।

SHRI TRILOKI SINGH (Uttar Pradesh): My friend Mr. Yajee takes the responsibility for the accuracy of the statement made by him. On the other hand hon. Mr. Rajnarain sticks to his point of view and says that Mr. Yajee, knowing it to be false, in order to mislead the House, made a statement. With your permission, I would draw your attention to page 115 of the May's Parliamentary Practice, XVII Edition. Have you got a copy, Sir? It is on page "Misconduct of Members or Officers of either House as such" The Heading is "Misleading the House". It says:

> "The House may treat the making of a deliberately misleading statement as a contempt."

[Shri Triloki Singh.]

In support of this there is an authority, the well known 1961 Profumo case, reported in the Commons Journal at page 246. Now there are two versions about this statement. The hon. Member who made it takes the responsibility for its accuracy, The hon. Member who questions this says it is incorrect; he said repeatedly it was "incorrect" at the time the statement was made. I have gone through the proceedings, Sir. He questioned the statement then and here So, Sir, according to Mr. Rajanarain, Mr. Yajee made an incorrect statement to mislead the House, and he deliberately did it. There is no question of any contempt of Dr. Ram Manohar Lohia. I will ask my friend, Mr. Rajnarain, to amend the complaint in such a manner that Shri Yajee deliberately made an incorrect statement to mislead the House which amounts to a contempt of the House. And therefore, Sir, most respectfully I would sumbit that you should hold it in order and, according to the Rules of the House, the Leader of the House, or whoever might be officially representing the Government at the moment, should make a motion that the complaint be referred to the Committee of Privileges.

SHRI M. M. DHARIA (Maharashtra): Sir, I have to say something on the statement made by Mr. Triloki Singh.

SHRI TRILOKI SINGH: I have not made any statement.

SHRI M. M. DHARIA: On whatever you have said. Sir, my submission is this. We are having our Rules of Procedure. This is rule 187:

> "Subject to the provisions of these rules, a member may, with the consent of the Chairman, raise a question involving a breach of privilege either of a member, or of the Council or of a committee thereof."

That way you had granted leave to Mr. Rajnarain to raise this issue. Now rule 188 says this:

> "A member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day the question is proposed to be raised."

MR. CHAIRMAN: There is no question of privilege being alllowed. Please sit down.

SHRI M .M. DHARIA: That is not the question, Sir. Let me proceed to say further. Now it was proposed by Mr. Triloki Singh to Mr. Rajnarain to amend the statement that he had taken before you. It cannot be done under the present rules, Sir. If Mr. Rajanarain has already given his statement in writing to the Secretary under rule 188, then there can be no question of amending that statement; it cannot be done under the rules. So, Sir, you cannot allow Mr. Rajnarain to amend that statement. My submission to your honour is this. I have been following the proceedings here and with great respect, Sir, I have a submission to make and it is that, many times, we are not going according to the rules. Mr. Rajnarain wanted to raise this matter. I do not know whether your permission was obtained. But it seems that it might have been obtained, because he was allowed to speak on that day. Then there are certain rules, and according to the rules we have to go.

SHRI BHUPESH GUPTA (West Bengal): On a point of order, may I know, Sir, under what rule he has got up? It is very important. We heard patiently when he went on giving a lecture on rules. But the hon. Member raised something else. Now, Sir, it is for you to say whether he is in order or not. Under what rule did this hon. Member get up to lecture on rules? There is no such rule under which he can do so.

SHRI M. M. DHARIA: I sought the permission of the Chair since I wanted to say something on the issue, and the Chairman allowed me to have my say.

Here it is alleged that it is a question of privilege and the hon. Member, Mr. Rajnarain, has raised it. Now we must go according to the rules and regulations. I have to sumbit that if this sort of privilege motion is raised in the House, we shall not be going according to the rules, and to call upon the Member to make a statement was not also according to the rules. That is my submission. Why all this is being done is the point I raise.

MR. CHAIRMAN: Mr. Yajee was not here yesterday, and since he was here today . . .

श्री राजनारायण : जिसका मामला है उसको तो पहले सुना जाय। आपसे मैं रिक्वेस्ट करूंगा . . .

MR. CHAIRMAN: Will you please sit down? Let me explain I shall give you an opportunity. When I want to explain a certain thing, which may help the House, please allow me to do so. Mr. Yajee was not here yesterday; he was here today. In connection with this he came to me and I said: "Yesterday I said like this. Would you like to make a statement?"and he as a gentleman said: "I will make a statement?" and he as a gentleman said: "I will make a statement". Now what I would like to say is this. I am not satisfied with the way in which he has made the statement. I would like him to substantiate before me what he said, and then I would like to proceed with further proceedings in this matter. This is my ruling.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): He cannot speak after you have given the ruling Sir.

SHRI RAJNARAIN: Just hear me. I know my duty. I know parliamentary procedure. I have sought the permission of the Chair and the Chair has given me the permission to speak.

MR. CHAIRMAN: I have given my ruling but I will hear you.

श्री राजनारायण : मैं आपसे विनम्रता के साथ निवेदन करना चाहता हूं कि इस सदन में कोई काम ऐसा न हो जो कि नियमों का उलंघन करे, रूल्स को तोड़े। इस सदन के माननीय सदस्यों का प्रिवलेज वही है जो कि हाउस ग्राफ कामंन के मेम्बरों का है, इस हाउस का वही प्रिवलेज है जो कि हाउस ग्राफ कामंस का प्रिवलेज है। श्री त्रिलोकी सिंह जी ने बहुत ही राइटली आपको प्वाइंट ग्राउट किया, मगर मुझको अफसोस है कि उसके बाद यह हक कैसे आपने ले लिया कि आपको सैटिसफाई करें जो उन्होंने कहा है। अगर वह सैटिसफाई कर देंगे, तो भी सवाल प्रिवलेज का होता है। सवाल देखा जाय। हमने जो प्रश्न उठाया है वह बिल्कुल ठीक है।

MR. CHAIRMAN: I have given my ruling on what Mr. Triloki Singh said; and I am sure Mr. Triloki Singh himself will agree with me on the attitude I have taken.

SHRI RAJNARAIN: That is a different thing. On whether I agree or not I have not said anything. Let me have my say, Sir.

SHRI M. M. DHARIA: May I know, Sir, whether it is in order.

श्री राजनारायण : धारिया साहब, हल्ला मत करिये, शान्ति से प्रोसीजर चलने दीजिये, अगर सदन के सम्मानित सदस्य प्रिवलेज के मसले को पार्टी का मसला बनायेंगे, तो मैं समझता हूं कि यह प्रिवलेज का एक ब्रीच है।

मैंने स्पष्ट लिखा है . . .

MR. CHAIRMAN: I have given my ruling and I think that the attitude I have taken is good. Let us see whethere Mr. Yajee substantiates or not what he said.

श्री राजनारायण : जरा सुनिये ।

MR. CHAIRMAN: No, no

सरदार रघुबीर सिंह पंजहजारी (पंजाब): नही सुनते ।

MR. CHAIRMAN: No, no.

श्री राजनारायण : मै आपसे विनम्रता के साथ निवेदन करना चाहता हू । जरा आप कृपा करके सुनिये ।

MR. CHAIRMAN: I have given my ruling

SHRI M. P. SHUKLA (Uttar Pradesh)· I propose that Shri Rajnarain should be named for disobeying the Chair. He should be named. I have already proposed that he should be named.

श्री राजनारायण : नही सुनेगे तो नही चलेगी प्रोसीडिंग ।

MR. CHAIRMAN: I have given my ruling in the matter. I am sorry; I cannot and do not allow further proceedings in this matter. Next item.

SHRI TRILOKI SINGH: May I make a submission, Sir? As I apprehended, I believe, Sir, that there is some misunderstanding. If I have understood you correctly, Sir, your ruling amounts to this that the matter has not been disposed of; it is still pending After you have heard Mr. Yajee in your chamber, you will come to a decision whether it amounts to contempt of the House or not. It seems to me that Mr. Rajnarain is under the impression that the matter has been disposed of The matter is still pending Am I right, Sir?

MR. CHAIRMAN: Yes.

SHRI TRILOKI SINGH: Then I would request Mr. Rajnarain to allow the Chair to satisfy itself as to how matters stand, and then come before the House and submit whether his attempt was to mislead the House, whether he made an incorrect statement, or not.

MR CHAIRMAN: Yes, Mr. Rajnarain

श्री राजनारायण : मेरे कहने का मतलब है कि रूलिंग क्या है । हम आपकी रूलिंग को मानने के लिए तैयार नही है । हम आपसे अदब के साथ कहना चाहते है, मेरा नम्रता के साथ निवेदन है कि आप कृपा कर के इस बात को सुने, मुझे सुने ।

MR. CHAIRMAN: I cannot allow you now to rake up your point. I have said what I had to say now.

श्री राजनारायण : मैं क्या कह रहा हू आप इसको तो पहले सुनिये । मै क्या कह रहा हू इसको आप सुनिये । मै दूसरी बात कह रहा हू ।

MR. CHAIRMAN: I cannot allow. Now we pass on to the next item—The Central Industrial Security Force Bill.

श्री राजनारायण : श्रीमन्, मै आपसे एक दूसरी बात कह रहा हू ।

MR. CHAIRMAN: Now, Mr. Rajnarain, I insist on your sitting down.

SHRI RAJNARAIN: No. मैं आपसे दूसरी बात कह रहा हू । आप कृपा करके सुने । आपसे दूसरी बात कह रहा हूं । यह शीलभद्र याजी झूठ बोल रहा है, हिम्मत है बाहर चलो, पगड़ी खिचवाओ । इतनी अगर हिम्मत है । शीलभद्र याजी बाहर तो चलें, इस बात को दोहराए । मै देखता हू . . .

MR. CHAIRMAN: Nothing more. We now pass on to the next item.

श्री राजनारायण : . . . बिड़ला का पैसा खाता है ।

(*Interruptions*)

[THE DEPUTY CHAIRMAN in the Chair]

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please take your seat.

श्री राजनारायण : नहीं। नो, नेवर।

THE DEPUTY CHAIRMAN: You take your seat or withdraw from the House. You will withdraw from the House if you do not take your seat.

SHRI RAJNARAIN: No, never. I will not withdraw from the House. Let the Marshall come. I will never withdraw from the House.

SEVERAL HON. MEMBERS: Obey the Chair.

THE DEPUTY CHAIRMAN: Take your seat. I request you to take your seat.

SHRI RAJNARAIN: I request you to hear me first.

THE DEPUTY CHAIRMAN: I cannot hear you any further after what the Chairman has said.

श्री राजनारायण : मैं आप से रिक्वेस्ट करता हू कि आप इस सभा में श्री शीलभद्र याजी को आदेश करें . . .

THE DEPUTY CHAIRMAN: Please take your seat or withdraw. From now on nothing should be taken down of the proceedings.

(*Shri Rajnarain continued to speak*)

THE CENTRAL INDUSTRIAL SECURITY FORCE BILL, 1966—*contd.*

THE DEPUTY CHAIRMAN: Now we pass on to the next item on the Order Paper, *i.e.* further consideration of the Central Industrial Security Force Bill. Mr. Rajnarain was speaking yesterday and he will now continue his speech.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मै बहुत ही अदब के साथ आपके द्वारा सदन के सम्मानित सदस्यों से कहना चाहता हूं कि यह जो विधेयक यहां पर प्रस्तुत हुआ है यह विधेयक शुद्धतः काला विधेयक है और मैं चाहता हूं माननीय मंत्री जी से कि अगर वे विधेयक यहां पर लाना ही चाहते हैं तो ऐसा विधेयक लाएं कि शीलभद्र याजी की तरह गलत बयानी करने वाला व्यक्ति सजा पाए। अगर कोई विधेयक लाना ही है तो एक ऐसा विधेयक लाना चाहिए जिससे कोई गलत बयानी करके और असत्य और झूठ के पक्ष में कोई बात कह कर अपने को बचा नही पाए और मैं माननीय मंत्री जी से निवेदन करूंगा कि हमारे पार्लियामेन्ट की प्रोसेस में, हमारे कांस्टीट्यूशन में, यह दिया हुआ है कि कांस्टीट्यूशन के अन्दर सदन के मेम्बरों का प्रिवलेज और सदन का प्रिवलेज वही है जो ब्रिटिश पार्लियामेन्ट का है। इसलिए . . .

SHRIMATI YASHODA REDDY (Andhra Pradesh): On what is he speaking, Madam?

THE DEPUTY CHAIRMAN: On what are you speaking, Mr. Rajnarain?

श्री राजनारायण : मैं स्पीक कर रहा हूं विधेयक पर। माननीय मंत्री जी को सजेस्ट कर रहा हूं इस विधेयक को हटाएं, इसकी जगह दूसरा विधेयक लायें जिसका यह तौर तरीका हो। (*Interruptions.*) यह तो मैं क्रेडिट देता हूं कि चेयर हिन्दी समझती है।

श्री शीलभद्र याजी (बिहार) : मैं भी उनको हिट करूंगा। उनको हाउस से भागना होगा।

श्री राजनारायण : मेरा निवेदन है कि सदन के सम्मानित सदस्यों को अपने अंदर